CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Review Petition No. 61 of 2001
In

Original Application No. 998 of 1998

Allahabad this the 4 day of August, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

- Union of India through the General Manager,
 Central Railway, Mumbai CSTM.
- 2. Divisional Railway Manager, Central Railway,
 Jhansi Division, Jhansi.
 Applicants (Respondents)

By Advocate Shri G.P. Agarwal

Versus

Om Prakash Jha, aged about 36 years, S/o Shri Hari Saran Lal, R/o 10/1 Maharaj Pura Nagra, Jhansi.

Respondent (Applicant)

ORDER (BY CIRCULATION)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Considered the plea taken in the review petition in the light of the order dated 06.06.01 in connected 0.A.No.998/98, and it is found that the 0.A. has been decided with direction to respondent to decide the pending representation of the applicantpg.2/-

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in the light of certain directions in the body of order. I do not find there is any patent mistake of fact or non-observation or mistake interpretation of legal position, therefore, no force in the review petition. Dismissed accordingly.

Member (J)

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